

ITEM NO.9 Court 4 (Video Conferencing) SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.15830/2021

(Arising out of impugned final judgment and order dated 26-05-2021 in WP No.9242/2021 passed by the High Court of Karnataka at Bengaluru)

MATHEW THOMAS

Petitioner(s)

VERSUS

THE GOVERNMENT OF INDIA & ORS.

Respondent(s)

(With appln.(s) for I.R. and IA No.128066/2021-EXEMN.FROM FILING C/C OF CERTIFICATE OF FITNESS and IA No.128064/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 25-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s)

Mr. Nitin AM, Adv.
Mr. Vishal Arun Mishra, Adv.
Mr. Pawan Kumar, Adv.
Ms. Ritu Rajkumari, Adv.
Ms. Shivani Jain, Adv.
Mr. Surendra Singh Rana, Adv.
Mr. Amit, Adv.
Mr. Ikshit Singhal, Adv.
Mr. Maneesh Saxena, Adv.
Mr. Vipin Kumar Saxena, Adv.
Mr. Sagar Kumar, Adv.
Mr. Anbarasan Nathar Paul, Adv.
Mr. Mukesh Kumar Singh, Adv.
M/s. Mukesh Kumar Singh & Co.

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution of India.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Pending applications, if any, stand disposed of.

**(CHETAN KUMAR)
A.R. - cum - P.S.**

**(SAROJ KUMARI GAUR)
Court Master**